

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-303
IB-412(ND)2020

IN THE MATTER OF:

Datacorp Traffic Pvt Ltd.

...Applicant

SECTION

U /s. 9 of (IBC)

Order delivered on 20.02.2020

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant :

For the Respondent :

ORDER

Ld. Counsel for the petitioner has put in appearance and submitted that he has filed the affidavit of service and the same is on record. Mr. Jitender appeared on behalf of the Corporate Debtor and seeks time to file Vakalatnama along with reply. Accordingly, two weeks' time is being granted to file the same after serving advance copy to the Ld. Opposite counsel. Thereafter, Ld. Counsel for the petitioner is directed to file rejoinder within one week after receiving the reply. List the case for 13.03.2020.

Sd/-

(K.K. VOHRA)
MEMBER (T)

Sd/-

(ABNI RANJAN KUMAR SINHA)
MEMBER (J)

(Rakhi)